

CCA/72/95

OA 1071/94

25.5.95

Hon. Mr. Justice B. C. Saksena, VC
Hon. Mr. S. Das Gupta, AM

Through this Contempt petition the applicant alleges that there has been wilful disobedience to ~~compliance~~ with the direction given in the judgment rendered in OA 1071/94 on 21.9.94 by this Tribunal. The operative part of the judgment shows that the Revisional Authority was required to decide by a reasoned and speaking order the revision within a period of three months from the date of communication of the order passed by the Tribunal. The applicant has annexed copy of the representation made to the General Manager, Central Railway, Bombay V.T. who is the Revisional Authority but from the registration receipts filed along with this Contempt petition it is not clear that the applicant had sent a copy of the said representation dated 15.11.94 to the General Manager, Central Railway. Some regd. letters no doubt appears to have been sent to D.R.M (Personnel) and to the Chief Operating Manager, Central Railway Bombay. In the absence of proof that the order passed by this Tribunal was brought to the notice of General Manager, Central Railway, Respondent No.1, we are not persuaded to issue any notice to the respondents. The Contempt petition is accordingly dismissed summarily.

(WV)

AM

VC